

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 161
TO BE ANSWERED ON 2ND FEBRUARY, 2018**

BARCODING OF DRUGS

161. SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Union Government proposes to carry out amendment in the Drugs and Cosmetics Act to make barcoding of pharmaceutical products mandatory so as to contain spurious drugs from markets;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): The Ministry of Health & Family Welfare had, with a view to establish trackability and traceability of drugs, issued a draft notification on 03.06.2015 to make barcoding compulsory on the Primary, Secondary and Tertiary packs to be marketed in the country and invited objection and suggestion from the stakeholders. The notification was, however, not finalized keeping in view the reservations of manufacturers regarding high cost of bar coding.